



GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs,
(Power Section) Civil Secretariat
Jammu/Srinagar.

Notification

Srinagar, the 19th of July, 2016

SRO 237.-In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure Samvat, 1989, the Government hereby appoint Shri Vabhav Kohli (KAS) attached with Divisional Commissioner, Jammu to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within such area/jurisdiction as may be assigned to him by the District Magistrate, Jammu w.e.f 15th July, 2016 to 22nd July, 2016.

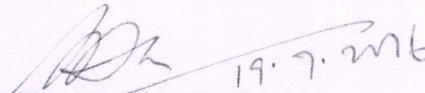
Sd /-
(Mohammad Ashraf Mir)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.

No: -LD (P) 94/I-Jammu

Dated: 19-07-2016.

Copy to the:-

1. Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court Srinagar.
4. District Magistrate, Jammu. This is with reference to his letter No.DMJ/PS/2016/464 date 14.07.2016.
5. General Manager, Government Press, Jammu for Publication in the Government Gazettee.
6. SRO section, Department of Law, Justice and Parliamentary Affairs.(W.7.S.C)


(Muzaffar Ahmad Wani)
Special Secretary to Government,
Department of Law, Justice and Parliamentary Affairs